

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD.

OA.1421/97

Between:

Srimati R.N. Nalini

Dt:28.10.1997

.. Applicant.

And

The Director General,
Department of Posts, New Delhi.

2. The Chief Post Master General, Andhra
Pradesh Postal Circle, Hyderabad. .. Respondents.

Counsel for the applicant : Mr.K.S.R. Anjaneyulu

Counsel for the respondents : Mr. K.Bhaskara Rao, Addl.CGSC.

CORAM:

THE HON'BLE MR. R.RANGARAJAN : MEMBER (J)

THE HON'BLE MR. B.S.JAI PARAMESWAR : MEMBER (A)

...

The Tribunal made the following order:-

Mr. D.Subrahmanyam for Mr. K.S.R. Anjaneyulu, for the applicant
and Mr. K. Bhaskara Rao for the respondents.

Admit. The recovery if any to be made due to the refixation of
the pay is suspended until further orders.

Anjaneyulu
Deputy Registrar (J)

OA.1421/97

Copy to:-

1. The Director General, Department of Posts, New Delhi.
2. The Chief Post Master General, Andhra Pradesh Postal Circle, Hyderabad.
3. The copy to Mr. K.S.R.Anjaneyulu, Advocate, CAT., Hyd.
4. One copy to Mr. K. Bhaskara Rao, Addl. CGSC., CAT., Hyd.
5. One duplicate copy.

srr

C.C. Today

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
M (J)

Dated: 28-10-97

ORDER/JUDGMENT

M.A./R.A./C.A. NO.

in
D.A. NO. 1421 / 97

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

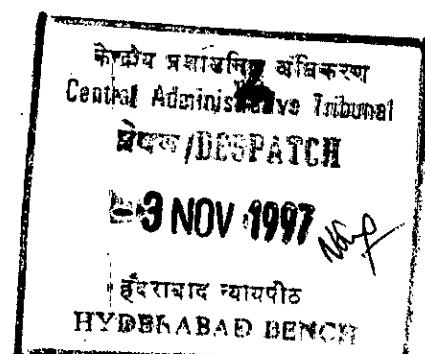
Dismissed for Default

Ordered Rejected

No order as to costs.

YLR

II Court



6
18
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD:

MA.NO. 475/1999
IN
OA.NO. 1421/1997

Between

Date: 1-7-1999

1. The Director General
Dept of Posts, New Delhi
2. The Chief Postmaster General
A.P.Circle, Hyderabad.Applicants

And

Smt. R.N. NaliniRespondent

Counsel for the ApplicantsBN.Sharma, Sr.CGSC

Counsel for the RespondentKSR.Anjaneyulu

CORAM:

THE HON'BLE MR. R. RANGARAJAN, MEMBER, (ADMN)

THE HON'BLE MR. B.S. JAI PARAMESHWAR, MEMBER (JUDL)

THE TRIBUNAL MADE THE FOLLOWING ORDERS:

Mr. MC2 Jacob, for Mr. BN.Sharma, for the applicant
and Mr. D.Subrahmanyam, for Mr. KSR.Anjaneyulu, for the respondent.

Time is extended upto 10-9-1999x 1999.

MA is disposed of.

Amrit Singh
Section Officer.

44

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

AT HYDERABAD

D.A. No. 1421 OF 1997.

DATE OF ORDER: 10-3-1999.

BETWEEN:

Smt. R. N. Nalini.

...Applicant

and

Union of India, represented by:

1. The Director General,
Department of Posts, New Delhi.
2. The Chief Post Master General,
Andhra Pradesh Postal Circle,
Hyderabad.

.... Respondents

COUNSEL FOR THE APPLICANT :: Mr. KSR. Anjaneyulu

COUNSEL FOR THE RESPONDENTS :: Mr. B. Narasimha Sharma

CORAM:

THE HON'BLE SRI R. RANGARAJAN, MEMBER (ADMN)

AND

THE HON'BLE SRI B. S. JAI PARAMESHWAR, MEMBER (JUD)

: ORDER :

ORAL ORDER (PER HON'BLE SRI R. RANGARAJAN, MEMBER (A))

Heard Mr. D. Subrahmanyam for Mr. KSR. Anjaneyulu,
learned Counsel for the Applicant and Mr. B. Narasimha-
Sharma, learned Standing Counsel for the Respondents.

.....2



2. The applicant in this OA was initially appointed as Postal Assistant/LDC/UDC on 1-6-1967. She was promoted as UDC in the Circle Office on 3-4-1979. Her pay at the stage of Rs.1680/- in the scale of Rs.1200-2040/-, was in the UDC grade.

3. Due to the introduction of the Scheme TBOP & BCR Scheme, vide Memo No. ST/47-5/CO/TBOP/93, dated: 4-8-1993, the applicant became eligible for promotion to the HSG-II grade in the scale of Rs.1600-2660/- with effect from 26-6-1993. Her pay was fixed directly from the lower scale of Postal Assistant to the scale of Rs.1600-2660/-.

4. This OA is filed praying for a direction to the respondents to fix her pay in the scale of Rs.1400-2300/- by application of FR 22(C)(FR 22(1)(a)(i)) and then fix in the BCR at the stage of Rs.1,850/- and to pay the difference in arrears with effect from 26-6-1993.

5. The contentions and the prayer in this OA is same as the contentions and prayer in O.A.No.1420 of 1997. The applicant in this OA is similarly placed as the applicant in O.A.No.1420 of 1997. Hence, the direction passed in OA.No.1420 of 1997, squarely holds good for the applicant in this OA also.

6. In view of the above, the respondents are directed to follow the direction given in OA.No.1420 of 1997 in this OA also.

.....3



Copy to:

1. HON. J.
2. HHRP M(A)
3. HSSP M(J)
4. D.R. (A) ✓
5. SPARE ✓

24/3/99
1ST AND 2ND COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H.NASIR:
VICE CHAIRMAN

THE HON'BLE MR. R.RAJENDRA PRASAD:
MEMBER (A)

THE HON'BLE MR.R.RANGARAJAN
MEMBER (A) ✓

THE HON'BLE MR.B.S.JAI PARAMESWAR
MEMBER (J) ✓

DATED: 10.3.99

ORDER/JUDGEMENT

~~MA/RA/CP. NO.~~

IN

D.A. NO. 142197

ADMITTED AND INTERIM DIRECTIONS

ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

SRR

(6 copies)

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
प्रेषण / DESPATCH

17 MAR 1999

हैदराबाद भावधी
HYDERABAD BENCH

Form No. 9. B.Y.R.P.A.D.
(See Rule 29)

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.
1st Floor, HAC Bhavan, Opp: Public Garden, Hyderabad. 500004. A.P.

ORIGINAL APPLICATION NO.

OF 199

Applicant(s)

v/s

1421. Respondent(s)

7.

R.L.Nalini.
By Advocate Shri:

R.L.Nalini.
By Advocate Shri:

The Director General, Dept. of Posts,

(By/Central Govt. Standing Counsel)

To. K.S.R.Anjaneyulu.

Mr.K.Bhaskara Rao,Addl.CGSC.

1. The ^Director General, Department of Posts, New-Delhi.

2 The Chief Post Master General, Andhra Pradesh Postal Circle,
Hyderabad.

Whereas an application filed by the above named applicant under Section 19 of the Administrative Tribunal Act, 1985 as in the copy annexed hereunto has been registered and upon preliminary hearing the Tribunal has admitted the application.

Notice is hereby given to you that if you wish to contest the application, you may file your reply along with the document in support thereof and after serving copy of the same on the applicant or his Legal practitioner within 30 days of receipt of the notice before this Tribunal, either in person or through a Legal practitioner/ Presenting Officer appointed by you in this behalf. In default, the said application may be heard and decided in your absence on or after that date without any further Notice.

Issued under my hand and the seal of the Tribunal

day of 199

Twenty Eighth,

October,

7

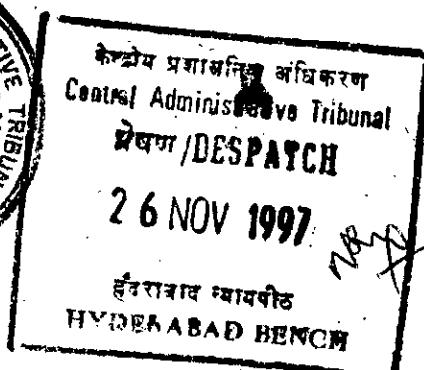
//BY ORDER OF THE TRIBUNAL//

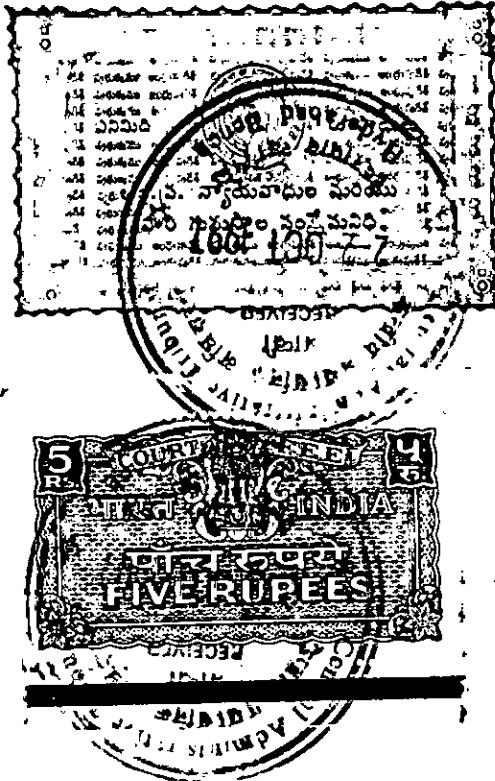
Date:

FOR REGISTRAR.

12-11-97.

Cy.
13/11/1913





Central Administrative Tribunal :
Hyderabad Bench at Hyderabad

O A No. 1421

of 199

Between

R. Ravali - *AlQasat*

and

Zenaid India

RFL - by

DG Poets - *AlQasat*

Ch. A. AlQasat - *Respect*

VAKALAT

ACCEPTED

AlQasat

Subralakshmi
ADVOCATES FOR APPLICANT / RESPONDENT

Address of Service :

Phones 7610
76012

**K. S. R. ANJANEYULU
D. SUBRAHMANYAM**
ADVOCATES

1-1-365/A, Jawaharnagar, (5th Street)
Bakaram, Hyderabad - 500 020.

In the Central Administrative Tribunal : Hyderabad Bench
at Hyderabad

O.A No. 1421 of 1997

Smt R. N. Malini c/o Krishnamurthy
aged 49 years working at
B.C.R. Postal Assets G/ CPM 6
A/circle Hyderabad

Applicant

VERSUS

and
Union of India - Re: by
1) Director General - Defects in Posts
New Delhi
2) Chief Postmaster General
A/circle Hyderabad.

Respondent

We

R. N. Malini

Applicant

In the above Application do hereby appoint and retain

K. S. R. ANJANEYULU
ADVOCATE

and

D. SUBRAHMANYAM
ADVOCATE

Advocate/s of the High Court to appear for Me/Us in the above Application and to conduct and prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein, including applications for return of documents or the receipt of any money that may be payable to Me/Us in the said Application and also to appear in all appeals, and applications under clause XV of the Letters Patent and in applications for review and for leave to appeal to the Supreme Court.



R. N. Malini
(R. N. Malini)

I certify that the contents of this Vakalat were read out and explained in in my presence to the executant, or executants who appeared perfectly to understand the same and made his, or her or their signature or mark or marks in my presence.

Executed before me this

9 2nd day of

Oct

1997.

B. S. A. Satyanarayana
(B. S. A. Satyanarayana)

Central Administrative Tribunal
Hyderabad Bench, Hyderabad.

O A / R A No. 162/ of 199

MEMO OF APPEARANCE

KOTA BHASKARA RAO

ADVOCATE

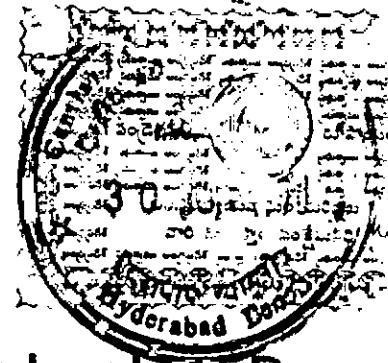
Addl. Standing Counsel for Central Govt

Counsel for

Respondents

Address for Service : Phone : 7836003

H. No. 1-2-333/2 Dama Leguda
HYDERABAD - 500 029



**Central Administrative Tribunal, Hyderabad Bench,
HYDERABAD.**

OA/RANo.

1421

of 1997

BETWEEN

R. N. Nalini

Applicant (s)

Vs.

The Office U.O.

Respondent (s)

Rep. by W.G. Posti, M.D.

MEMO OF APPEARANCE

To,

I K. BHASKARA RAO, Advocate, having been authorised
..... C. P. M. G.

(here furnish the particulars of authority)

by the Central/State Government/Government Servant/..... authority/ corporation/society notified under Sec. 14 of the Administrative Tribunals. Act, 1985. Hereby appear for applicant No...../Respondent No..... and undertake to plead and act for them in all matters in the aforesaid case.

Place : Hyderabad.

Date : 16.6.98

Address of the Counsel for Service

KOTA BHASKARA RAO
H.NO. 1-2-333/2, Domlaguda
HYDERABAD - 500 039



D. S. S.

Signature & Designation of the
Counsel.

KOTA BHASKARA RAO

Addl. Standing Counsel for Central Govt.

Central Administrative Tribunal
Hyderabad Bench,
Hyderabad.



O.A. No. 142, of 199

MEMO OF APPEARANCE

Filed :

23/6/88.

B. NARASIMHA SHARMA
ADVOCATE

Senior Standing Counsel for
Central Government

Counsel for Neeruji. 192,

Address for Service : Phone : 3744965

512, Nilgiri, Aditya Enclave, Ameerpet,
Hyderabad-500 038.

**Central Administrative Tribunal, Hyderabad Bench
HYDERABAD.**

O. A. No.

1421

of 199

7

BETWEEN

R. N. Nalini

Applicant(s)

Vs

Respondent(s)

Mod. ap. by DS
Depo. by Par & amulco

MEMO OF APPEARANCE



I, B. Narasimha Sharma, Advocate having been authorised by proceedings of Government of India in F. No. 28(5)/98-Judl. Dt. 11-12-1998 notified under Sec. 14 of the Administrative Tribunals Act, 1985, hereby appear for Applicant/Respondent No. 1 2 and undertake to plead and act for them in all matters in the aforesaid case.

Place : Hyderabad

Signature & Designation of the Counsel

Date : 23/6/99

B. NARASIMHA SHARMA
Senior Standing Counsel for
Central Government

Address of the Counsel for Service :
512, Nilgiri, Aditya Enclave, Ameerpet,
Hyderabad-500 038.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: HYDERABAD BENCH
AT HYDERABAD

M.A. No. 475 of 1999

In

O.A. No. 1421 of 1997

Between :

1. Union of India,
Rep. by
Director-General,
Department of Posts,
New Delhi

2. The Chief Postmaster-General,
A.P. Circle,
Hyderabad

... Applicants/Respondents

And

Smt. R.N. Nalini

... Respondent/Applicant

APPLICATION FOR EXTENSION OF TIME UNDER RULE 8 OF C.A.T.
PROCEDURAL RULES

For the reasons stated in the accompanying Affidavit
it is prayed that this Hon'ble Tribunal may be pleased to
grant extension of time for 3 months upto 30.9.99 in the
interest of justice and pass such other orders as deemed
necessary in the circumstances of the case.

Hyderabad,

23.6.1999

)
)
) COUNSEL FOR THE APPLICANTS/RESPON

BRM*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: HYDERABAD BENCH
AT HYDERABAD

M.A. No. 475 of 1999

In

O.A. No. 1421 of 1997

Between :

Union of India
represented by
The Director-General,
Department of Posts,
New Delhi & another

... Applicants/Respondents

And

Smt. R.N. Nalini

... Respondent/Applicant

AFFIDAVIT

I, H. Seshagiri Rao, s/o Narasimha Murthy, aged about 58 years, occupation : Government service, resident of Hyderabad; do hereby solemnly affirm and sincerely state as follows :

1. I am working as Assistant Postmaster-General (Staff & Vigilance) in the office of the Chief Postmaster-General, A.P. Circle, Hyderabad. As such I am well acquainted with the facts and circumstances of the case. I am filing this Affidavit on behalf of the Applicants / Respondents herein and I am duly authorised to do so.

2. In the above O.A., the Honourable Tribunal vide order dated 10.3.1999 directed the authorities to fix the pay of the applicant by fixing first his pay in the

कृपया लेखा दें।
ATTESTED अधिकारी (Name)
Assistant Account Officer (Budget)
मुख्य बैंकर जनरल डा विजय
Office of the Chief Financial General
कौरा बैंकर २८१११२-५०० ०१.
A.P. CIRCLE, HYDERABAD-500 001.

DEPONENT
Asst. Postmaster General (S & V)
O/o. Chief Postmaster General
A.P. Circle, Hyderabad-500 001.

scale of pay of Rs. 1400 - 2300 and then in the next scale of 1600 - 2660. Time for compliance of the said order was given as 3 months from the date of receipt of the order. The above order was received on 31.3.99 in our office and as such the period for compliance will be over by 30.6.99. On verification of the above case, it is found that the above exercise will take some more time to finalise and as such the Respondent authorities has to seek a further time of 3 months from this Hon'ble Tribunal for implementing the above order.

It is, therefore, prayed that this Honourable Tribunal may be pleased to extend the time for further 3 months, i.e. upto 30.9.1999, in the interest of justice and pass such other orders as deemed necessary in the circumstances of the case.

K Rao
DEPONENT
Asst. Postmaster General (S&V)
O/o. Chief Postmaster General
A.P. Circle, Hyderabad-500 001.

Solemnly affirmed and signed
on this the 11th day of June
1999 at Hyderabad before me.

M. Venkateswaran
TESTIMONY
Assistant Accounts Officer (Budget)
मुख्य वित्तालय, जनरल एस.पी.वी.
Office of the Chief Postmaster General
ఆంధ్ర ప్రదేశ్, 500 001
A.P. CIRCLE, HYDERABAD-500 001.

BRM*

2. The applicant in this OA was initially appointed as Postal Assistant/LDC/UDC on 1-6-1967. She was promoted as UDC in the Circle Office on 3-4-1979. Her pay at the stage of Rs.1680/- in the scale of Rs.1200-2040/-, was in the UDC grade.

3. Due to the introduction of the Scheme T80P & BCR Scheme, vide Memo No. ST/47-5/CO/T80P/93, dated: 4-8-1993, the applicant became eligible for promotion to the HSC-II grade in the scale of Rs.1600-2660/- with effect from 26-6-1993. Her pay was fixed directly from the lower scale of Postal Assistant to the scale of Rs.1600-2660/-.

4. This OA is filed praying for a direction to the respondents to fix her pay in the scale of Rs.1400-2300/- by application of FR 22(C)(FR 22(1)(a)(i)) and then fix in the BCR at the stage of Rs.1,850/- and to pay the difference in arrears with effect from 26-6-1993.

5. The contentions and the prayer in this OA is same as the contentions and prayer in O.A.No.1420 of 1997. The applicant in this OA is similarly placed as the applicant in O.A.No.1420 of 1997. Hence, the direction passed in OA.No.1420 of 1997, squarely hold good for the applicant in this OA also.

6. In view of the above, the respondents are directed to follow the direction given in OA.No.1420 of 1997 in this OA also.

.....3

R D

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

AT HYDERABAD

D.A. No. 1421 OF 1997.

DATE OF ORDER: 10-3-1999.

BETWEEN:

Smt.R.N.Nalini.

...Applicant

and

Union of India, represented by:

1. The Director General,
Department of Posts, New Delhi.
2. The Chief Post Master General,
Andhra Pradesh Postal Circle,
Hyderabad.

....Respondents

COUNSEL FOR THE APPLICANT :: Mr.KSR.Anjaneyulu

COUNSEL FOR THE RESPONDENTS :: Mr.B.Narasimha Sharma

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN)

AND

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL)

: ORDER :

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER (A))

Heard Mr.D.Subrahmanyam for Mr.KSR.Anjaneyulu,
learned Counsel for the Applicant and Mr.B.Narasimha-
Sharma, learned Standing Counsel for the Respondents.

.....2

7. The OA is disposed of. No costs.

प्रमाणित प्रति
CERTIFIED TRUE COPY

काम संख्या-

CASE NUMBER

निर्णय नं १३३

DATE OF

प्रति-प्रति

COPY

O A 1421/97

10/3/99

16/3/99

Bru

Officer

Central Administrative Tribunal

हैदराबाद न्यायालय

HYDERABAD BENCH.

Reg! - Petition for extension of
time

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

M.A. No. of 1999

In

O.A.No. 1421 of 1997

Between :

Union of India
Rep. by
The Director-General
Department of Posts
New Delhi & another

.. Applicants/ Respondents

And

Smt.R.N.Nalini

.. Respondent/Applicant

AFFIDAVIT FOR GRANT OF EXTENSION OF TIME

Filed on : 15/6/99

col- received
for local newspaper
15-6-99

Filed by : B. Narasimha Sharma,
Sr. C.G.S.C.

may be filed
at
any time.

16/9/99

प्राष्टल/POSTAL

मूल/ORIGINAL

दाख केस/BENCH CASE

M.A.N. 475 OF 1999

O.A. NO. 1421 1999

Mr. H.C. Jacob for Mr. BN.

Sharma, for the applicant

and Mr. D. Subrahmanyam

for Mr. KSR. Anjaneyulu, for
the respondent

Time is extended

upto 10/9/99.

RA is disposed of.


HBSJP
H(J)


HRRAI
H (A)

Extension of time.

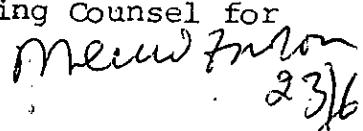
Mr. _____

COUNSEL FOR THE APPLICANTS

AND

Mr. B. N. Sharma

Sr. Addl. Standing Counsel for
C.G. Rlys.


B.N. Sharma
23/6

Mr. KSR Anjaneyulu

Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: HYDERABAD BENCH
AT HYDERABAD

M.A. No. 475 of 1999

In

O.A. No. 1421 of 1997

Between :

1. Union of India,
Rep. by
Director-General,
Department of Posts,
New Delhi

2. The Chief Postmaster-General,
A.P. Circle,
Hyderabad

... Applicants/Respondents

And

Smt. R.N. Nalini

... Respondent/Applicant

APPLICATION FOR EXTENSION OF TIME UNDER RULE 8 OF C.A.T.
PROCEDURAL RULES

For the reasons stated in the accompanying Affidavit
it is prayed that this Hon'ble Tribunal may be pleased to
grant extension of time for 3 months upto 30.9.99 in the
interest of justice and pass such other orders as deemed
necessary in the circumstances of the case.

Hyderabad.
15.6.1999

)

) COUNSEL FOR THE APPLICANTS/RESPONDENTS

BRM*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: HYDERABAD BENCH
AT HYDERABAD

M.A. No. 475 of 1999

In

O.A. No. 1421 of 1997

Between : .

Union of India
represented by
The Director-General,
Department of Posts,
New Delhi & another

And

Smt. R.N. Nalini Respondent/Applicant

AFFIDAVIT

I, H. Seshagiri Rao, s/o Narasimha Murthy, aged about 58 years, occupation : Government service, resident of Hyderabad; do hereby solemnly affirm and sincerely state as follows :

1. I am working as Assistant Postmaster-General (Staff & Vigilance) in the office of the Chief Postmaster-General, A.P. Circle, Hyderabad. As such I am well acquainted with the facts and circumstances of the case. I am filing this Affidavit on behalf of the Applicants / Respondents herein and I am duly authorised to do so.

2. In the above O.A., the Honourable Tribunal vide order dated 10.3.1999 directed the authorities to fix the pay of the applicant by fixing first his pay in the

ATMESA BAZAR (MUR)
Assistant Account Officer (Banker)
मुमुक्षु बौद्धिमत्ता जनरल का अधिकारी
Office of the Diet Postmaster General
मीट अधिकारी, 25-71612-500 001.
A.P. CIRCLE, HYDERABAD-500 001.

Asst. Postmaster General (S & V)
O/o. Chief Postmaster General
A.P. Circle, Hyderabad-500 001.

scale of pay of Rs. 1400 - 2300 and then in the next scale of 1600 - 2660. Time for compliance of the said order was given as 3 months from the date of receipt of the order. The above order was received on 31.3.99 in our office and as such the period for compliance will be over by 30.6.99. On verification of the above case, it is found that the above exercise will take some more time to finalise and as such the Respondent authorities has to seek a further time of 3 months from this Hon'ble Tribunal for implementing the above order.

It is, therefore, prayed that this Honourable Tribunal may be pleased to extend the time for further 3 months, i.e. upto 30.9.1999, in the interest of justice and pass such other orders as deemed necessary in the circumstances of the case.

Solemnly affirmed and signed
on this the 11th day of June
1999 at Hyderabad before me.

Bhas
DEPONENT
Asst. Postmaster General (S & V)
O/o. Chief Postmaster General
A.P. Circle, Hyderabad-500 001.

D. L. Rao
सहायक अधिकारी (पात्र)
Assistant Account Officer (Audit)
सहायक बोर्डरमार्ट जनरल एस एसवी
Office of the Chief Postmaster General
अ.प. पात्र-हॉट. डी.पी.एस.वी. 500 001.
A.P. CIRCLE, HYDERABAD-500 001.

BRM*

2. The applicant in this OA was initially appointed as Postal Assistant/LDC/UDC on 1-6-1967. She was promoted as UDC in the Circle Office on 3-4-1979. Her pay at the stage of Rs.1680/- in the scale of Rs.1200-2040/-, was in the UDC grade.

3. Due to the introduction of the Scheme T80P & BCR Scheme, vide Memo No. ST/47-5/CO/T80P/93, dated: 4-8-1993, the applicant became eligible for promotion to the HSG-II grade in the scale of Rs.1600-2660/- with effect from 26-6-1993. Her pay was fixed directly from the lower scale of Postal Assistant to the scale of Rs.1600-2660/-.

4. This OA is filed praying for a direction to the respondents to fix her pay in the scale of Rs.1400-2300/- by application of FR 22(C)(FR 22(1)(a)(i)) and then fix in the BCR at the stage of Rs.1,850/- and to pay the difference in arrears with effect from 26-6-1993.

5. The contentions and the prayer in this OA is same as the contentions and prayer in O.A.No.1420 of 1997. The applicant in this OA is similarly placed as the applicant in O.A.No.1420 of 1997. Hence, the direction passed in OA.No.1420 of 1997, squarely holds good for the applicant in this OA also.

6. In view of the above, the respondents are directed to follow the direction given in OA.No.1420 of 1997 in this OA also.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

AT HYDERABAD

D.A.No.1421 OF 1997.

DATE OF ORDER:10-3-1999.

BETWEEN:

Smt.R.N.Nalini.Applicant

and

Union of India, represented by:

1. The Director General,
Department of Posts, New Delhi.
2. The Chief Post Master General,
Andhra Pradesh Postal Circle,
Hyderabad.

....Respondents

COUNSEL FOR THE APPLICANT :: Mr.KSR.Anjaneyulu

COUNSEL FOR THE RESPONDENTS :: Mr.B.Narasimha Sharma

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER(ADMIN)

AND

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER(JUDL)

: ORDER :

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER(A))

Heard Mr.D.Subrahmanyam for Mr.KSR.Anjaneyulu, learned Counsel for the Applicant and Mr.B.Narasimha-Sharma, learned Standing Counsel for the Respondents.

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[Signature]

7. The DA is disposed of. No costs.

अमागित प्रति
CERTIFIED TRUE COPY

क्रम संख्या
CASE NO. 1
नियंत्रण संख्या
DATE OF
प्रति दिनांक
COPY NO.

OA 142197

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Praveen

Officer in Charge

Central Administrative Tribunal

हैदराबाद यांचीक

HYDERABAD BENCH.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

M.A. No. of 1999

In

C.A.No. 1421 of 1997

Between :

Union of India
Rep. by
The Director-General,
Department of Posts,
New Delhi & another

.. Applicants/Respondents

And

Smt.R.N.Nalini

.. Respondent/Applicant

AFFIDAVIT FOR GRANT OF EXTENSION OF TIME

Filed on :



Filed by : B. Narasimha Sharma,
Sr. C.G.S.C.

पोस्टल/POSTAL

पुस्तरी प्रति DUPLICATE

देव लेख/BENCH CASE

M.A. No. 475 OF 1999

IN
O.A. NO. 1421 1997

Extension of Time

Mr. _____
COUNSEL FOR THE APPLICANTS

AND
Mr. B. N. Sharma
Sr. Addl. Standing Counsel for
C.G. Rlys. Memo from 23/6/99

Mr. KSR Antane July
Advocate